

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

E-FIR No. 000505/20
P.S.: PIA
U/s: 379/411 IPC
State Vs. Amzad

10.08.2020

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for accused is present through Video Conferencing.

Bail application perused. Reply filed by IO also perused. As per the reply of IO, the accused was arrested in cases FIR No. 556/20 and FIR No. 566/20 PS: PIA and no arrest has been made in FIR No. 505/20. Hence, the present bail application is dismissed as infructuous.

Copy of this order be sent to Ld. Counsel for accused on his email ID.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

E-FIR No. 000510/20
P.S.: PIA
U/s: 379/411 IPC
State Vs. Amzad

10.08.2020

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for accused is present through Video Conferencing.

Bail application perused. Reply filed by IO also perused. As per the reply of IO, the accused was arrested in cases FIR No. 556/20 and FIR No. 566/20 PS: PIA and no arrest has been made in FIR No. 510/20. Hence, the present bail application is dismissed as infructuous.

Copy of this order be sent to Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

Kulbushan Dania Vs. Kumkum Dania & anr.

10.08.2020

Present : None for complainant is available through Video Conferencing.

Re-list for 04/09/2020 for further arguments.



(Aakanksha Vyas)
MM-05 (East)/KRD Court
Delhi/ 10.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कराकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No. 016892/20
P.S.: Krishna Nagar
U/s: 379/411 IPC
State Vs. Tanzim Ali

10.08.2020

Fresh application for bail U/s 437 Cr.P.C filed on behalf of accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 11.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd floor
कडकडूमा कोर्ट, दिल्ली-32
Karkarduma Courts, Delhi-32

FIR No. 238/2020
P.S.: Shakarpur
U/s: 392/411/34 IPC
State Vs. Abhishek Masih

10.08.2020

Fresh application for release of accused only on personal bond instead of surety bond, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Re-list for 11.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
काखण्डडूमा कोर्ट, दिल्ली-32
Karkandooma Courts, Delhi-32

FIR No. 154/2020
P.S.: PIA
U/s: 279/337 IPC
State Vs. Anil Gupta

10.08.2020

Fresh application received for release of R/C, documents, Insurance and Fitness of vehicle No. DL-1LR-2274 on behalf of applicant.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 11.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KRD Court
Delhi/ 10.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
काकाबड्डना कोर्ट, दिल्ली-32
Kakabaddana Courts, Delhi-32

FIR No. 0205/2020
P.S.: PIA
U/s: 379/411/34 IPC
State Vs. Unknown

10.08.2020

Fresh application for release of mobile phone OPPO A1K Red Clour,
on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through
Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 11.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
काकाशुभा कोर्ट, दिल्ली-32
Kakanshamba Courts, Delhi-32

E-FIR No. 000566/20
P.S.: PIA
U/s: 379/411 IPC
State Vs. Amzad

10.08.2020

Fresh application for bail U/s 437 Cr.P.C filed on behalf of accused, received by way of email.

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Amzad.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that the accused has been falsely implicated in the present case. He has also submitted that accused is no more required for any investigation or custodial interrogation. Ld. Counsel for the accused has also submitted that there is a high risk of transmission of Covid-19 to the prison inmates.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. He further submitted that as per reply of the IO, accused is a habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 21.07.2020. Case property in the present case has already been recovered. Accused is no more required for further investigation. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडरूमा कोर्ट, दिल्ली-22
Kardooma Courts, Delhi-22

E-FIR No. 000556/20
P.S.: PIA
U/s: 379/411 IPC
State Vs. Amzad

10.08.2020

Fresh application for bail U/s 437 Cr.P.C filed on behalf of accused, received by way of email.

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Amzad.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that the accused is in J/C since 20.07.2020. Ld. Counsel has also submitted that accused has been falsely implicated in the present case. He has also submitted that accused is no more required for any investigation or custodial interrogation. Ld. Counsel for the accused has also submitted that there is a high risk of transmission of Covid-19 to the prison inmates.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. He further submitted that as per reply of the IO, accused is a habitual offender.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 21.07.2020. Case property in the present case has already been recovered. Accused is no more required for further investigation. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020



आकांक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, एच.एच.डी. कोर्ट
Court No. 05, H.H.D. Court
कलकत्ता नगर न्यायालय-05
Kolkata Court, H.H.D.

FIR No. 272/18
P.S.: Jagatpuri
U/s: 395/397/120B/412/34 IPC

10.08.2020

Fresh application for release of vehicle bearing No. DL13S5403, on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Application perused. The present case pertains to PS: Jagatpuri, which is not under the territorial jurisdiction of this court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकलदूमा कोर्ट, दिल्ली-32
Kalkaladuma Courts, Delhi-02

FIR No. 272/18
P.S.: Jagatpuri
U/s: 395/397/120B/412/34 IPC

10.08.2020

Fresh application for release of jamatalashi, on behalf of applicant/accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Application perused. The present case pertains to PS: Jagatpuri, which is not under the territorial jurisdiction of this court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-32
Kolkata Courts, Delhi-32

EFIR No.017810/20
P.S.: PIA
U/s: 379 IPC

10.08.2020

Fresh application received for release of motorcycle bearing No. DL3SD5 4169 on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 11.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd Floor
केडकडडूमा कोर्ट, दिल्ली-32
Kandkanduma Courts, Delhi-32

FIR No.: 171/2019

P.S.: PIA

U/s: 279 IPC , 185 MV act
State Vs. Akshay Bhatt

10.08.2020

Fresh application for release of vehicle bearing No. DL2SR 0125 (Motorcylce) on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 11.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020

आकंक्षा व्यास
AANKKSHA VYAS
महानगर दंडाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 2nd फ्लोर
Court No. 05, 2nd Floor
कंसल्टिंग कोर्ट, दिल्ली-02
Konsulting Courts, Delhi-02

FIR No.: 0393/2020
P.S.: Krishna Nagar
U/s: 379/356 IPC
State Vs. Not Known

10.08.2020

Fresh application for release of mobile phone techno Camon ACE2 on superdari, on behalf of applicant, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 11.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर सप्टाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ताद्वारा कोर्ट, दिल्ली-32
Kalkattdwara Courts, Delhi-32

FIR No.: 394/2006
P.S.: Krishna Nagar
U/s: 454/380/411/34 IPC
State Vs. Gyanendra

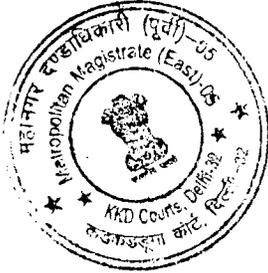
10.08.2020

Fresh application for bail U/s 437 Cr.P.C, on behalf of accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 11.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East-05)
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
काडकडडूमा कोर्ट, दिल्ली-32
Kankarduma Courts, Delhi-32

FIR No.: 205/2020
P.S.: PIA
U/s: 379/411/34 IPC
State Vs. Askar

10.08.2020

Fresh application for bail U/s 437 Cr.P.C, on behalf of accused, received by way of email.

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 11.08.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 10.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No. 384/2020
P.S.: Krishna Nagar
U/s: 323/452/342/34 IPC
State Vs. Kartaar Singh

10.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Kartaar Singh

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.08.2020. He has further submitted that accused has been falsely implicated in the present case. Accused is ready to furnish reliable surety. Ld. Counsel has also submitted that Section 452 IPC is not made out from the allegations in the FIR.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and investigation is still pending.

Heard both the parties.

I have perused the FIR. As per the FIR, on 04.08.2020, the present accused alongwith the co-accused persons entered the shop of the complainant. Further, the accused persons were carrying the danda and *hasiyan* and they beat the complainant and his aged father on their heads with the said danda and *hasiyan*. As per the FIR and the reply of the IO, the complainant and his father have suffered simple injuries.

In the present case, the accused is in J/C since 04.08.2020. No previous involvement of accused in any other offence has been disclosed by the IO. The IO has not stated in his reply that any further investigation is pending qua the present accused. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 30,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. Accused will not try to tamper with the evidence and will not try to contact the victims during the pendency of the case.
4. Accused will not leave the country without the permission of the Court.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020



AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No. 384/2020
P.S.: Krishna Nagar
U/s: 323/452/342/34 IPC
State Vs. Manpreet Singh

10.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.
An application for grant of bail u/s 437 Cr.P.C is moved on behalf of
accused Manpreet Singh.
Bail application perused. Reply filed by IO also perused.

Counsel for the accused has submitted that accused is in JC since
04.08.2020. He has further stated that accused has been falsely implicated in
the present case. Ld. Counsel has also submitted that accused is a student and
has to appear in University examination on 11/08/2020 and copy of admit card is
attached with the bail application. Accused is ready to furnish reliable surety. Ld.
Counsel has also submitted that Section 452 IPC is not made out from the
allegations in the FIR.

Ld. APP for the State has opposed the bail application of the
accused stating that the allegations are serious in nature and investigation is still
pending.

Heard both the parties.

I have perused the FIR. As per the FIR, on 04.08.2020, the present
accused alongwith the co-accused persons entered the shop of the complainant.
Further, the accused persons were carrying the danda and *hasiyan* and they beat
the complainant and his aged father on their heads with the said danda and
hasiyan. As per the FIR and the reply of the IO, the complainant and his father
have suffered simple injuries.

In the present case, the accused is in J/C since 04.08.2020. No
previous involvement of accused in any other offence has been disclosed by the
IO. The IO has not stated in his reply that any further investigation is pending
qua the present accused. Keeping in view the facts and circumstances of the
case, accused is admitted to Court bail on furnishing of personal bond in the sum
of **Rs. 30,000/- with one surety in the like amount** subject to the conditions
that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the
accused.
3. Accused will not try to tamper with the evidence and will not try to
contact the victims during the pendency of the case.
4. Accused will not leave the country without the permission of the Court.
Accordingly, bail application disposed off. Copy of this order be sent to
Ld. Counsel for accused on his email ID.



(Aakariksha Vyas)
MM-05 (East)/ KKD Court
Delhi/10.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No. 384/2020
P.S.: Krishna Nagar
U/s: 323/452/342/34 IPC
State Vs. Akash

10.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Akash.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.08.2020. He has further submitted that accused has been falsely implicated in the present case. Accused is ready to furnish reliable surety. Ld. Counsel has also submitted that Section 452 IPC is not made out from the allegations in the FIR.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and investigation is still pending.

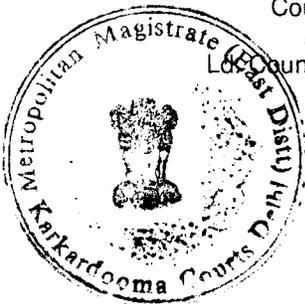
Heard both the parties.

I have perused the FIR. As per the FIR, on 04.08.2020, the present accused alongwith the co-accused persons entered the shop of the complainant. Further, the accused persons were carrying the danda and *hasiyan* and they beat the complainant and his aged father on their heads with the said danda and *hasiyan*. As per the FIR and the reply of the IO, the complainant and his father have suffered simple injuries.

In the present case, the accused is in J/C since 04.08.2020. No previous involvement of accused in any other offence has been disclosed by the IO. The IO has not stated in his reply that any further investigation is pending qua the present accused. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 30,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. Accused will not try to tamper with the evidence and will not try to contact the victims during the pendency of the case.
4. Accused will not leave the country without the permission of the Court.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No. 384/2020
P.S.: Krishna Nagar
U/s: 323/452/342/34 IPC
State Vs. Baljeet Singh

10.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Baljeet Singh.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 04.08.2020. He has further submitted that accused has been falsely implicated in the present case. Accused is ready to furnish reliable surety. Ld. Counsel has also submitted that Section 452 IPC is not made out from the allegations in the FIR.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and investigation is still pending.

Heard both the parties.

I have perused the FIR. As per the FIR, on 04.08.2020, the present accused alongwith the co-accused persons entered the shop of the complainant. Further, the accused persons were carrying the danda and *hasiyan* and they beat the complainant and his aged father on their heads with the said danda and *hasiyan*. As per the FIR and the reply of the IO, the complainant and his father have suffered simple injuries.

In the present case, the accused is in J/C since 04.08.2020. No previous involvement of accused in any other offence has been disclosed by the IO. The IO has not stated in his reply that any further investigation is pending qua the present accused. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 30,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. Accused will not try to tamper with the evidence and will not try to contact the victims during the pendency of the case.
4. Accused will not leave the country without the permission of the Court.

Accordingly, bail application disposed off. Copy of this order be sent to Counsel for accused on his email ID.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडकुसा कोर्ट, दिल्ली-32
Karkadkusa Courts, Delhi-32

FIR No. 36/20
P.S.: PIA
State Vs. Dulare

10.08.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Reply on the application for release of jamatalshi articles of applicant, not received. Reply was called for 07.08.2020 but till date no reply has been received from the IO and the matter has been adjourning for want of reply of IO.

Reply be filed by SHO/IO concerned on 11.08.2020, positively.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूगा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No. 010074/2020
P.S.: Shakarpur
U/s: 379 IPC
State Vs. Not known

10.08.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

This is an application for release of vehicle on superdari. Application perused. Reply of IO has also been received and perused. As per reply of IO, the present case pertains to PS: Laxmi Nagar, which does not fall within the territorial jurisdiction of this Court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No. ED-SP-002313
P.S.: Shakarpur
U/s: 379 IPC
State Vs. Not known

10.08.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

This is an application for release of mobile phone on superdari. Application perused. Reply of IO has also been received and perused. As per reply of IO, the present case pertains to PS: Laxmi Nagar, which does not fall within the territorial jurisdiction of this Court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for applicant through email.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020

E-FIR No. 034613/2019

P.S.: Shakarpur

U/s: 379 IPC

State Vs. Ashique

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

10.08.2020

Present : Ld. APP for the State is stated to be present through Video Conferencing.

Ld. Counsel for accused is present through VC.

This is an application for bail U/s 437 Cr.P.C on behalf of accused. Application perused. Reply of IO has also been received and perused. As per reply of IO, the present case pertains to PS: Laxmi Nagar, which does not fall within the territorial jurisdiction of this Court. Hence, the present bail application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for accused through email.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-110032

FIR No. 011342/2020
P.S.: Krishna Nagar
U/s: 379 IPC
State Vs. Not known

10.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of vehicle Scooty bearing No. **DL2SN4123** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Avdesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No. 009985/2020
P.S.: Shakarpur
U/s: 379/411 IPC
State Vs. Not known

10.08.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant in person.

The present application for release of vehicle Activa Scooty bearing No. DL6SAM0212 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Idrish Khan wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूसा कोर्ट, दिल्ली-32
Kadkadusa Courts, Delhi-32

FIR No. 383/20
P.S.: Krishna Nagar
U/s: 279/337 IPC
State Vs. Ravi

10.08.2020

Present: Ld. APP for the State is present through Video Conferencing.
Sh. J.P. Bansal, Ld. Counsel for the accused is present through VC.
IO is also present through VC.

IO has requested that time of 2-3 days be granted for obtaining final opinion on the nature of injury sustained by the victim.

Re-list for 13.08.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd floor
कडकडझूमा बगेट, दिल्ली-32
Karkardhuma Courts, Delhi-32

FIR No. 232/2019
P.S.: Krishna Nagar
U/s: 376 IPC & POCSO Act.
State Vs. Sachin

10.08.2020

Present : Ld. APP for the State is stated to be available for hearing through Video Conferencing.

Status report qua surrender of accused Sachin, not received from the Jail Superintendent. Jail Superintendent is directed to send reply on 11.08.2020, positively.

Copy of this order be sent to the Jail Superintendent concerned.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 10.08.2020